

Parliament Session Alert

Budget Session: January 31 – February 13, 2019

Highlights

- ◆ The Budget Session of Parliament is scheduled to be held between January 31 and February 13, 2019. There will be a total of 10 sittings.
- ◆ The Session will focus on financial business related to Interim Budgets, and discussion on the President's Address.
- ◆ Currently there are 74 Bills pending in Parliament. Of these, 35 Bills are listed for consideration and passage during the session. 11 new Bills are listed for introduction, consideration, and passage. We list these below:

Bills listed for consideration and passage

| Short Title | Key Objectives | Introduced on | Status |
|--|---|---------------------------|------------------------------------|
| Education | | | |
| The National Institute of Design Amendment Bill, 2018 | Declares four National Institutes of Design in Amaravati, Bhopal, Jorhat, and Kurukshetra as institutions of national importance. | 18 Dec 2018 Lok Sabha | Not referred to Standing Committee |
| The Central University (Amendment) Bill, 2018 | Establishes a new Central University and Central Tribal University in Andhra Pradesh. | 14 Dec 2018 Lok Sabha | Not referred to Standing Committee |
| Security / Law / Strategic Affairs / Social Justice | | | |
| The Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2019 | Modifies the list of Scheduled Tribes in the state of Karnataka. | 9 Jan 2019 Rajya Sabha | Not referred to Standing Committee |
| The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2019 | Modifies the list of Scheduled Tribes in the state of Assam. | 9 Jan 2019 Rajya Sabha | Not referred to Standing Committee |
| The Protection of Children From Sexual Offences (Amendment) Bill, 2019 | Makes punishment more stringent for committing sexual crimes against children including death penalty. | 8 Jan 2019 Lok Sabha | Not referred to Standing Committee |
| The Trade Unions (Amendment) Bill, 2019 | Provides statutory recognition to trade unions or a federation of trade unions at central and state level. | 8 Jan 2019 Lok Sabha | Not referred to Standing Committee |
| The Aadhaar and Other Laws (Amendment) Bill, 2018 | Introduces offline verification of Aadhaar. The individual may voluntarily use Aadhaar number to establish identity for telecom and bank KYC. | 2 Jan 2019 Lok Sabha | Passed by Lok Sabha on 4 Jan 2019 |
| The Muslim Women (Protection of Rights on Marriage) Bill, 2018 – To replace an Ordinance | Makes declaration of triple talaq void and punishable with imprisonment up to three years. | 17 Dec 2018 Lok Sabha | Passed by Lok Sabha on 27 Dec 2018 |
| The Personal Laws (Amendment) Bill, 2018 | Amends several Acts regulating divorce to remove leprosy as grounds for divorce. | 10 Aug 2018 Lok Sabha | Passed by Lok Sabha on 7 Jan 2019 |

| Short Title | Key Objectives | Introduced on | Status |
|---|---|--------------------------|--|
| The Protection of Human Rights (Amendment) Bill, 2018 | Amends the composition, the term of office and resignation of Chairperson and members of the Human Rights Commissions. | 9 Aug 2018 Lok Sabha | Not referred to Standing Committee |
| The DNA Technology (Use and Application) Regulation Bill, 2018 | Regulates use of DNA technology for establishing the identity of certain persons with respect to criminal and civil matters. | 9 Aug 2018 Lok Sabha | Passed by Lok Sabha on 8 Jan 2019 |
| The Juvenile Justice (Care and Protection of Children) Amendment Bill, 2018 | Amends the provisions related to adoption. Instead of the court, the District Magistrate will issue adoption orders. | 6 Aug 2018 Lok Sabha | Not referred to Standing Committee |
| The Trafficking of Persons (Prevention, Protection and Rehabilitation) Bill, 2018 | Creates a law for investigation of all types of trafficking, and rescue, protection and rehabilitation of trafficked victims. | 18 Jul 2018 Lok Sabha | Passed by Lok Sabha on 26 Jul 2018 |
| The Arbitration and Conciliation (Amendment) Bill, 2018 | Establishes an independent Arbitration Council for the promotion of arbitration, and other alternative dispute redressal mechanisms. | 18 Jul 2018 Lok Sabha | Passed by Lok Sabha on 10 Aug 2018 |
| The New Delhi International Arbitration Centre Bill, 2018 | Establishes a centre to conduct arbitration, mediation, and conciliation proceedings and declares the centre as an institution of national importance. | 5 Jan 2018 Lok Sabha | Passed by Lok Sabha on 4 Jan 2019 |
| The Representation of the People (Amendment) Bill, 2017 | Amends two Acts to allow overseas voters to cast their vote in person or by proxy. | 18 Dec 2017 Lok Sabha | Passed by Lok Sabha on 9 Aug 2018 |
| The Transgender Persons (Protection of Rights) Bill, 2016 | Defines a transgender person, prohibits discrimination against them and prescribes penalties for certain offences. | 2 Aug 2016 Lok Sabha | Standing Committee Report on 21 Jul 2017, Passed by Lok Sabha on 17 Dec 2018 |
| The Citizenship (Amendment) Bill, 2016 | Proposes that illegal migrants from Afghanistan, Bangladesh and Pakistan from specified religious groups (Hindu, Sikh, Buddhist, Jain, Parsi and Christian) will be eligible to apply for Indian citizenship. | 19 Jul 2016 Lok Sabha | Joint Parliamentary Committee Report on 7 Jan 2019, Passed by Lok Sabhas on 8 Jan 2019 |
| The Whistle Blowers Protection (Amendment) Bill, 2015 | Specifies grounds under which disclosures related to corruption may not be made. | 11 May 2015 Lok Sabha | Passed by Lok Sabha on 13 May 2015 |
| The Lokpal and Lokayuktas and other related Laws (Amendment) Bill, 2014 | Provides for the leader of the largest party in opposition to be part of the selection committee in the absence of a formal Leader of Opposition in the Lok Sabha. | 18 Dec 2014 Lok Sabha | Standing Committee Report on 7 Dec 2015 |
| Finance | | | |
| The Companies (Amendment) Bill, 2018 – To replace an Ordinance | Recategorises certain compoundable offences as civil defaults and transfers some approval powers from NCLT to the central government. | 20 Dec 2018 Lok Sabha | Passed by Lok Sabha on 4 Jan 2019 |
| Health | | | |
| The Indian Medical Council (Amendment) Bill, 2018 – To replace an Ordinance | Supersedes the Medical Council of India for one year and constitutes a Board of Governors to exercise the powers of the Council. | 14 Dec 2018 Lok Sabha | Passed by Lok Sabha on 31 Dec 2018 |
| The National Medical Commission Bill, 2017 | Repeals the Indian Medical Council Act, 1956 and sets up the National Medical Commission to regulate medical education and practice. | 29 Dec 2017 Lok Sabha | Standing Committee Report on 20 Mar 2018 |
| The Dentists (Amendment) Bill, 2017 | Removes the mandatory requirement of the representation of certain dentists in Dental Councils set up under the Dentists Act, 1948. | 18 Dec 2017 Lok Sabha | Not referred to Standing Committee |

| Short Title | Key Objectives | Introduced on | Status |
|---|---|--------------------------|--|
| The Surrogacy (Regulation) Bill, 2016 | Prohibits commercial surrogacy, allows altruistic surrogacy and specifies criteria for the intending couple and surrogate mother. | 21 Nov 2016 Lok Sabha | Standing Committee Report on 10 Aug 2017, Passed by Lok Sabha on 19 Dec 2018 |
| Consumer Affairs, Food and Public Distribution | | | |
| The Consumer Protection Bill, 2018 | Enforces consumer rights, and provides a mechanism for redressal of complaints regarding defect in goods and deficiency in services. | 5 Jan 2018 Lok Sabha | Passed by Lok Sabha on 20 Dec 2018 |
| Shipping / Transport | | | |
| The Airports Economic Regulatory Authority of India (Amendment) Bill, 2018 | Increases the threshold for classifying major airports and removes tariff determination by AERA in certain cases. | 18 Jul 2018 Lok Sabha | Not referred to Standing Committee |
| The Major Port Authorities Bill, 2016 | Provides for regulation of major ports and vests the management of such ports in the Boards of Major Port Authorities. | 16 Dec 2016 Lok Sabha | Standing Committee Report on 18 Jul 2017 |
| The Motor Vehicles (Amendment) Bill, 2016 | Seeks to address issues related to road safety, motor vehicle insurance, and increases penalties under the Act. | 9 Aug 2016 Lok Sabha | Standing Committee Report on 8 Feb 2017, Passed on 10 Apr 2017. Select Committee Report on 22 Dec 2017 |
| Urban Development | | | |
| The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 2017 | Specifies the procedure for eviction of unauthorised occupants from residential accommodation in public premises. | 31 Jul 2017 Lok Sabha | Not referred to Standing Committee |
| Labour/ MSME | | | |
| The Micro, Small and Medium Enterprises Development (Amendment) Bill, 2018 | Amends the definition of Micro, Small and Medium Enterprises on the basis of annual turnover. | 23 Jul 2018 Lok Sabha | Standing Committee Report on 28 Dec 2018 |
| The Factories (Amendment) Bill, 2016 | Enhances the limit of overtime work hours and empowers the central government to make exempting rules related to overtime hours. | 10 Aug 2016 Lok Sabha | Passed by Lok Sabha on 10 Aug 2016 |
| Water Resources | | | |
| The Dam Safety Bill, 2018 | Provides for surveillance, inspection, operation, and maintenance of specified dams across the country. | 12 Dec 2018 Lok Sabha | Not referred to Standing Committee |
| Culture | | | |
| The Jallianwala Bagh National Memorial (Amendment) Bill, 2018 | Removes the President of the Indian National Congress as a Trustee. | 28 Dec 2018 Lok Sabha | Not referred to Standing Committee |
| The Ancient Monuments and Archaeological Sites and Remains (Amendment) Bill, 2017 | Permits the central government to carry out construction in prohibited areas, around protected monuments and archaeological sites, for public purposes. | 18 Jul 2017 Lok Sabha | Passed on 2 Jan 2018, Select Committee of RS to present report by 8 Feb 2019 |

Sources: Bulletins of Lok Sabha and Rajya Sabha; PRS.

Bills listed for introduction, consideration and passage

| Short Title | Key Objectives |
|---|---|
| Finance | |
| The Finance Bill, 2019 | Amends existing taxation laws in the country. |
| The Indian Stamp (Amendment) Bill, 2019 | Amends Indian Stamp Act, 1899 with respect to levy and administration of stamp duty on securities market instruments. |

| Short Title | Key Objectives |
|---|---|
| Health and Education | |
| The National Commission for Yoga and Naturopathy Bill, 2019 | Sets up a National Commission to look at matters relating to education and practice of yoga and naturopathy. |
| The Pharmacy Council of Indian Medicine and Homoeopathy Bill, 2019 | Constitutes a Central Pharmacy Council of Indian Medicine and Homeopathy for regulation of education and profession of pharmacy in Indian medicine and homoeopathy. |
| The National Institute of Food Technology, Entrepreneurship and Management Bill, 2019 | Provides the NIFTEM at Kundli, Haryana and IIFPT at Thanjavur, Tamil Nadu with status of Institute of national importance. |
| The National Council of Educational Research and Training Bill, 2019 | Grants statutory status to the NCERT and declares it as an Institution of national importance. |
| Home Affairs | |
| The Unlawful Activities (Prevention) Amendment Bill, 2019 | Amends the existing Act with respect to investigation and prosecution of offences relating to terrorism. |
| The National Investigation Agency (Amendment) Bill, 2019 | Amends the existing Act with respect to investigation and prosecution of offences relating to terrorism. |
| Science and Technology | |
| The Information Technology (Amendment) Bill, 2019 | Amends the Act with respect to powers to investigate and merges the Cyber Appellate Tribunal with Telecom Disputes Settlement and Appellate Tribunal. |
| Civil Aviation | |
| The Aircraft (Amendment) Bill 2019 | Recommends practices laid down by the International Civil Aviation Organization for safety and security oversight function. |
| Culture | |
| The Cinematograph (Amendment) Bill, 2019 | Addresses issues related to film piracy. |

Sources: Bulletins of Lok Sabha and Rajya Sabha; PRS.

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